

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF PANORAMIC HOLIDAYS LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	PANORAMIC HOLIDAYS LIMITED
2.	Date of incorporation of corporate debtor	12/12/2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201MH2006PLC166115
5.	Address of the registered office and principal office (if any) of corporate debtor	Aman Chambers, 4 th Floor, Opp. New Passport Office Veer Savarkar Road, Prabhadevi, Mumbai City, MH 400025 IN
6.	Address of the Corporate Office of corporate debtor	Plot No. 410/411. Lower Ground Floor, Khatau House, Mogul Lane, Mahim, Mumbai-400016
7.	Insolvency commencement date in respect of corporate debtor	22 nd July, 2022 being date of order passed by Hon'ble NCLT (Order received by IRP on 25 th July 2022.)
8.	Estimated date of closure of insolvency resolution process	17 th January, 2023
9.	Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Rashmi Pushpak Gangwal, Regn. No. IBBI/IPA-002/IP-N01058/2020-21/13401
10.	Address and e-mail of the interim resolution professional, as registered with the Board	Plot No. 47/A, CTS NO. 15061, Above Raj Traders, Sindhi Colony, Jalna Road, Mondha Naka Signal, Shop No. 47, Sindhi Samaz Complex, Aurangabad, Maharashtra, 431001. Email: iprashmigangwal@gmail.com
11.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No. 47/A, CTS NO. 15061, Above Raj Traders, Sindhi Colony, Jalna Road, Mondha Naka Signal, Shop No. 47, Sindhi Samaz Complex, Aurangabad, Maharashtra, 431001. Email : iprashmigangwal@gmail.com
12.	Last date for submission of claims	08 th August, 2022. (As the order was made available to IRP on 25 th July, 2022, 14 days are calculated from 25 th July, 2022.)
13.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
14.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
15.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/en/home/downloads (b) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the PANORAMIC HOLIDAYS LIMITED on 22nd July, 2022.

The creditors of PANORAMIC HOLIDAYS LIMITED, are hereby called upon to submit their claims with proof on or before 08th August, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 13, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.14 to act as authorised representative of the class [specify class] in Form CA.

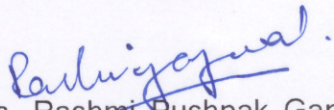
Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of

Interim Resolution Professional :

Date : 26/07/2022

Place : Aurangabad


Mrs. Rashmi Pushpak Gangwal

RASHMI GANGWAL
INSOLVENCY PROFESSIONAL
IBBI/IPA-002/IP-N01058/2020-21/13401